

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 655 of 2020

In the matter of:

Gp Capt Atul Jain

...Appellant.

Versus

Tripathi Hospital Pvt. Ltd.

...Respondent.

Present:

For Appellant: Mr. Gp Capt. Atul Jain.

**For Respondent: Mr. K. Ravi Ranjan and Ms. Shivani Kher,
Advocates for R-1,2,3 and 8.**

ORDER
(Virtual Mode)

05.01.2021 The Learned Counsel for Respondent submits that in spite of Order dated 17th December, 2020 the Appellant has not provided copies of the brief Written-Submissions as was directed on 17th December, 2020. The Appellant party in person accepts that he has filed brief Written-Submissions Diary No. 23101 in three volumes and a paper Book of index marked as Copy-I.

Learned Counsel for Respondent submits that she has been given only copy of Appeal Paper Book Diary No. 20685. Learned Counsel for Respondent states that she has already served the copy of Written-Submissions she filed vide Diary No. 23181. Perused order dated 17th December, 2020. The Appellant states that he will not be able to provide copy of the brief Written-Submissions titled as Copy-I and the Volumes I to III filed vide Diary No. 23101. He states that he has made representation to the Hon'ble Acting Chairperson and the Hon'ble Members of this Appellate Tribunal as to under what provision he is being asked to provide the copies.

The Appellant may if aggrieved with the order dated 17th December, 2020 move higher forum against the order for which time is granted.

List the Appeal 'For Admission (After Notice)' Hearing **on 19th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.